

**Shri Gajendra Prasad Sinha:** May I know how many teachers have been appointed for the secondary schools in the year 1957 in Delhi?

**Mr. Speaker:** If the hon. Member was anxious, he should have put a question or have written to the hon. Minister. Has the Minister got the list of persons who have been appointed—right up from the elementary school teacher?

**Dr. K. L. Shrimall:** I do not have the list with me. But I can give the strength of teachers. The strength of teachers in 1956-57 in the secondary schools was 2,690. In 1957-58 it was 3,005.

**Shri Radha Raman:** Apart from the shortage of teachers, the condition of the schools in Delhi is very deplorable and they not only suffer from shortage of staff but from funds as well as from furniture, etc. If so, may I know whether the Government is seriously thinking to mend this thing?

**Dr. K. L. Shrimall:** I must admit that the conditions of the schools are deplorable and we are doing our best to remedy the defect.

#### Disturbances in Ramanathapuram

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 Shri Keshava:  
 Shri N. R. Munisamy:  
 Shri Sanganna:  
 Shri Supakar:  
 Shri Raghunath Singh:  
 Shri Bibhut Mishra:  
 Shri Jhulan Sinha:  
 Shri B. S. Murthy:  
 Shri V. C. Shukla:  
 Shri Parulekar:  
 Shri Narayanankutty  
 Menon:  
 Shri Warlor:  
 Shri Tangamani:  
 Shri Shivananjappa:  
 Shri Mohamed Imam:  
 Shrimati Parvathi  
 Krishnan:  
 Shri Thimmalah:  
 Shri Vajpayee:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Minister in the Ministry of Home Affairs toured recently the disturbed areas of Ramanathapuram in Madras;

(b) if so, whether he has submitted any report to the Government on the situation;

(c) whether a copy of the report will be laid on the Table; and

(d) the nature and quantum of help given by Central Government to the State Government to rehabilitate the victims of the riots?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes.

(b) No.

(c) Does not arise.

(d) The Central Government have made a grant of Rs. 1,43,400 to the Government of Madras as their assistance to the victims of the riots.

**Shri Keshava:** May we know whether, in view of the fact that the Centre has an all-round responsibility for maintaining law and order anywhere in the country...

**Mr. Speaker:** What is this assumption about? No hon. Member can start with an assumption; he should put a question straight.

**Shri Keshava:** Is it not a fact that the Centre has an over-all responsibility for maintaining law and order anywhere in the State?

**Mr. Speaker:** That is an interpretation of the Constitution. Should it be done here in the Question Hour? What is the fact that he wants to know?

**Shri Keshava:** I just wanted to know whether it is not the suffering of many people which resulted on account of this incident there that attracted the Minister to visit that place and make a study on the spot? If that is so, why not he take the House into his confidence and place a report before the House even by way of observation?

**Shri Datar:** There is no question of placing any report, because I have not gone there to make a report. I had gone there, as I stated, on a goodwill mission. I wanted to find out what the conditions of the sufferers, especially the Scheduled Castes and the Maravars, were. For that purpose, I had gone, and we have made grants already.

**Shri B. S. Murthy:** May I know whether the Minister will be pleased to take the House into confidence and tell us the immediate and the remote causes of these unhappy riots in Ramanathapuram district which shocked the whole country?

**Shri Datar:** I have taken the world into confidence, because I have given a note and I have pointed out that, from the information that I had in the course of my tour, it was only political so far as the elections were concerned. Otherwise, it was not political.

**Shri B. C. Kamble:** May I know whether the hon. Minister will be able to tell this House what is the result of his goodwill mission in that area and what are his impressions about it?

**Shri Datar:** The result of the goodwill mission is to offer consolation to those who had suffered. That is one thing. Secondly, to offer monetary grants to the extent of Rs. 50 per hut that was destroyed, the other Rs. 50 being borne by the State Government.

**Shri M. B. Krishna:** May I know what is the total amount asked by the State Government to rehabilitate all those people and whether the Central Government is going to give that amount to the State Government?

**Shri Datar:** The Central Government, and the State Government, if I mistake not, will spend a large amount, and we have already contributed Rs. 1,43,400 for that purpose.

**Shri B. C. Kamble:** I have asked for his impression.

**Mr. Speaker:** He need not exhaust all these impressions.

**Shri Datar:** My impression was that it was a very unfortunate matter and such unfortunate communal riots ought not to occur at all.

**Shri B. C. Kamble:** May I know what is the exact number of men, women and children killed and injured and the number of huts burnt down in the respective communities?

**Shri Datar:** The number of houses burnt is about 2,800 and odd. Most of the persons who owned these houses were Harijans, but some Maravar houses also have been burnt, and therefore, the Central Government has offered help not only in respect of the houses of the Harijans but of the Maravars as well.

**Shri N. E. Munisamy:** May I enquire whether in doling out huge sums to the State Government, instructions have been given to them that they should distribute this amount to the victims without any discrimination?

**Shri Datar:** That is what they are doing. Even when I went there, the Collector had started giving relief. In addition to giving Rs. 30 per family, they were also given help by way of some doles and some grains also.

**Shri Tangaman:** In view of the fact that nearly 3,000 houses have been burnt down and the money that was granted by the Central Government would only amount to Rs. 50 per house, may I know whether the grants will be increased to at least Rs. 3 lakhs so that each individual will get Rs. 100, and in view of the fact that in this trouble nearly 14 people have been killed as a result of the police firing, will the Government instruct the State Government to order a judicial enquiry as has been done in the case of Kalka and the Bhangi colony firings here?

**Mr. Speaker:** So far as the judicial enquiry and other things are concerned, relating to this incident, it is all a matter of law and order. We have

no right to advise them. There is an Assembly there. The hon. Member is one Member here from his constituency, and there are five people there from his constituency. Therefore, five voices, I am sure, are at least equal to one voice of Shri Tangamani.

**Shri Tangamani:** Five voices have not been heard.

**Mr. Speaker:** I am not going to allow the question whether a judicial enquiry may be held or not. They will say: "Have judicial enquiry over our fires here!" I do not know if hon. Members will relish that matter.

**Shri Tangamani:** An answer to the first part of my question may be given.

**Mr. Speaker:** In the first part of his question, he wants the amount to be increased from Rs. 50 to something more—from Rs. 1 lakh to Rs. 3 lakhs.

**Shri Datar:** So far as that question is concerned, it is for the State Government in the first instance to submit schemes in case they require more money and Government would consider them.

**Shri Easwara Iyer:** On a point of order. Are we to take it that your ruling is, on a matter of law and order, it is primarily a matter for the State and that therefore we have no right to discuss it?

**Mr. Speaker:** Exactly. We have no right to discuss it. Next question.

**Shri Manay:** It is a very important matter. Let Hon. Minister answer all the questions.

Several Hon. Members rose—

**Mr. Speaker:** Let them hear me. I am sure, and I know, that hon. Members are agitated not only here but all over, everywhere, whoever has seen it. The hon. Minister himself is not lagging behind. On account of the hon. Minister's compassion, and on humanitarian grounds, the hon. Minister went there, and the Central Gov-

ernment is doing whatever it can. The suggestion is, instead of Rs. 1 lakh, Rs. 3 lakhs ought to be given. He says if schemes are received from the State Government for further help, we will certainly consider them and see if not only Rs. 3 lakhs but even more can be given. So far as law and order is concerned, I have already said it is a State subject, except where the military and others are called for, in which case the Centre will come in and will have a share of the responsibility. A number of people have tabled the question. To the extent necessary to relieve the distress there—primarily the agency is the State Government—the Central Government sent one of its important Ministers to look into it; and, in collaboration with the State Government, they are trying to relieve the distress. Shall we go into the details of the distress.....

**Shri Nath Pal:** Why not give the number of victims?

**Mr. Speaker:** I cannot allow any more supplementaries. When we have the debate on Scheduled Castes and Scheduled Tribes, I will allow three hours so far as this matter is concerned.

**Shri Manay:** The hon. Minister has not answered Mr. Kamble's question. Mr. Kamble wanted to know the number of persons killed and the Minister has not answered it. Let him say he does not know.

**Mr. Speaker:** He does not know; I say it on his behalf.

Some Hon. Members rose—

**Mr. Speaker:** Order, order. I cannot allow this kind of haphazard questions. When I am standing, hon. Members must resume their seats. This is not a matter that can be discussed in the Question Hour. He has said that 2,800 houses have been burnt and 14 and odd people died.....

**Shri Nath Pal:** The hon. Minister did not say anything about the number of persons killed.

**Mr. Speaker:** So far as this question is concerned, enough has been answered in that connection. Next Question.

**Shri B. C. Kamble rose—**

**Mr. Speaker:** I shall have to take disciplinary action if hon. Members rise in spite of this.

**Shri B. C. Kamble:** This is a matter of protection of minorities.

**Mr. Speaker:** I know; the minority cannot rule this House. I will ask the hon. Member to resume his seat. If he does not do so, I will take disciplinary action.

**Shri B. C. Kamble:** I am only asking for the information.

**Shri Tangaman:** A statement should be made by the hon. Minister as to how many people have been killed. Why is he not willing to say that?

**Shri Nath Pal:** Why is he hiding the number of victims?

**Shri B. C. Kamble:** I walk out as a kind of protest.

*(Shri B. C. Kamble followed by Shri B. K. Gaikwad, Shri Siva Raj, Shri Manay, Shri D. A. Katti and Shri K. U. Parmar left the House).*

#### Engineering Colleges, Assam

\*214. **Shri Amjad Ali:** Will the Minister of Education and Scientific Research be pleased to refer to the reply given to Starred Question No. 848 on the 13th August, 1957 and state:

(a) whether any applications seeking permission to increase the number of seats for admission were received from the Principals of Engineering Colleges in Assam; and

(b) if so, the steps taken thereon?

**The Deputy Minister of Education and Scientific Research (Shri M. M. Das):** (a) and (b). A statement giving the required information is laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 96.]

**Shri Amjad Ali:** In the statement it is said:

"The State Government was informed that since the College had started only in 1955-56 and the necessary instructional facilities had not been developed even for the present students, it would not be desirable to increase admissions without a full examination of the matter by the All India Council for Technical Education."

In view of the fact that the Central Government has issued clear instructions to the Government of Assam may I know under what condition these eight more students were admitted?

**Shri M. M. Das:** I may submit to the hon. Member that in this case I am admitting these 8 students in addition to the sanctioned number, the State Government violated the conditions that were imposed on them.

**Shri Amjad Ali:** Is it a fact that in contravention of the general practice of intake of students by admission tests, these eight more students were admitted on the recommendation of the Education Minister of Assam?

**Shri M. M. Das:** It is a State Government institution and so far as admissions are concerned, we have got nothing to say. It is done according to the discretion of the State Government. But the only condition imposed by the Central Government, along with some others, is that the total number of admissions should not exceed the sanctioned number?

**Shri Basumatari:** May I know whether there is a proposal from the Government of Assam to start a second engineering college in Assam?

**Shri M. M. Das:** Already there is an engineering college in Gauhati established only two years back. The college has not yet developed fully.

**Shri Basumatari:** There is one college. I want to know whether second college will be established.